

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 45/10 HELD ON 09.02.2010.

The Meeting No. 45/10 of Norms Committee-II was held on 09.02.2010 for the licensing year 2009-2010 under the Chairmanship of Sh. A. KOMU, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Sh. Gajraj Singh, Sr. D.O.	DHI
2.	Sh. K.K. Funda, Asst. Dir.	DC(MSME)
3.	Narendra Vashista	DGFT

1	Case No.:10/33/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:45/81-ALC2/2009 09.02.2010	Status: Deferred and Re-indexed
	HQ File :01/80/050/00476/AM10/	RLA File :05/23/040/00034/AM10/	Lic.No/Date:0510249536 17.09.2009	Defer Date: 30.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 45/81 held on 09.02.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 30.03.2010.			

2	Case No.:1/45/81-ALC2/2009	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:45/81-ALC2/2009 09.02.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00431/AM10/	RLA File :04/24/040/00271/AM10/	Lic.No/Date:0410110907 19.01.2010	Defer Date:30.03.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 45/81 held on 09.02.2010. Since the representative of DIPP was not present, the NC decided to defer the case. The case stands deferred and to be re-listed on 30.03.2010.

3	Case No.: 2/45/81-ALC2/2009	Party Name:MINOX METAL PVT.LTD,	Meet No/Date:45/81-ALC2/2009 09.02.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00432/AM10/	RLA File :07/24/040/00391/AM10/	Lic.No/Date:0710069470 19.01.2010	Defer Date: 30.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 45/81 held on 09.02.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 30.03.2010.			

4	Case No.: 3/45/81-ALC2/2009	Party Name:KANADE ANAND UDYOG PVT. LTD.	Meet No/Date:45/81-ALC2/2009 09.02.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00433/AM10/	RLA File :03/94/040/00771/AM10/	Lic.No/Date:0310556297 20.01.2010	Defer Date: 30.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 45/81 held on 09.02.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 30.03.2010.			

5	Case No.: 4/45/81-ALC2/2009	Party Name:NAVGRAH FASTNERS PVT. LTD.	Meet No/Date:45/81-ALC2/2009 09.02.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00434/AM10/	RLA File :52/24/040/00029/AM10/	Lic.No/Date:5210029454 21.01.2010	Defer Date: 30.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 45/81 held on 09.02.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 30.03.2010.			

6	Case No.: 5/45/81-ALC2/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:45/81-ALC2/2009 09.02.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00435/AM10/	RLA File :04/24/040/00225/AM10/	Lic.No/Date:0410110977 21.01.2010	Defer Date: 30.03.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 45/81 held on 09.02.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 30.03.2010.

7	Case No.: 6/45/81-ALC2/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:45/81-ALC2/2009 09.02.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00436/AM10/	RLA File :04/24/040/00263/AM10/	Lic.No/Date:0410110982 21.01.2010	Defer Date: 30.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 45/81 held on 09.02.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 30.03.2010.			

8	Case No.: 7/45/81-ALC2/2009	Party Name:TECHNICAL CONSULTANCY & SERVICES	Meet No/Date:45/81-ALC2/2009 09.02.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00437/AM10/	RLA File :03/95/040/00629/AM10/	Lic.No/Date:0310556555 22.01.2010	Defer Date: 30.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 45/81 held on 09.02.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 30.03.2010.			

9	Case No.: 8/45/81-ALC2/2009	Party Name:DUCATI ENERGIA (INDIA) PVT.LTD.	Meet No/Date:45/81-ALC2/2009 09.02.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00438/AM10/	RLA File :31/24/040/00216/AM10/	Lic.No/Date:3110041683 27.01.2010	Defer Date: 30.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 45/81 held on 09.02.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 30.03.2010.			

10	Case No.: 9/45/81-ALC2/2009	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:45/81-ALC2/2009 09.02.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00439/AM10/	RLA File :03/95/040/01199/AM08/	Lic.No/Date:0310557198 27.01.2010	Defer Date: 30.03.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 45/81 held on 09.02.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 30.03.2010.

11	Case No.: 10/45/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:45/81-ALC2/2009 09.02.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00440/AM10/	RLA File :05/23/040/00163/AM10/	Lic.No/Date:0510257035 28.01.2010	Defer Date: 30.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 45/81 held on 09.02.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 30.03.2010.			

12	Case No.: 11/45/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:45/81-ALC2/2009 09.02.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00441/AM10/	RLA File :05/23/040/00164/AM10/	Lic.No/Date:0510257036 28.01.2010	Defer Date: 30.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 45/81 held on 09.02.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 30.03.2010.			

13	Case No.: 12/45/81-ALC2/2009	Party Name:EXIDE INDUSTRIES LTD	Meet No/Date:45/81-ALC2/2009 09.02.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00442/AM10/	RLA File :02/24/040/00210/AM10/	Lic.No/Date:0210137112 28.01.2010	Defer Date: 30.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 45/81 held on 09.02.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 30.03.2010.			

14	Case No.: 13/45/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:45/81-ALC2/2009 09.02.2010	Status: Deferred and Re-indexed
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HQ File :01/81/050/00443/AM10/	RLA File :05/23/040/00171/AM10/	Lic.No/Date:0510257259 01.02.2010	Defer Date: 30.03.2010
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 45/81 held on 09.02.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 30.03.2010.			

15	Case No.: 14/45/81-ALC2/2009	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:45/81-ALC2/2009 09.02.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00444/AM10/	RLA File :07/24/040/00410/AM10/	Lic.No/Date:0710069724 01.02.2010	Defer Date: 30.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 45/81 held on 09.02.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 30.03.2010.			

16	Case No.: 15/45/81-ALC2/2009	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMITIED	Meet No/Date:45/81-ALC2/2009 09.02.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00445/AM10/	RLA File :31/24/040/00221/AM10/	Lic.No/Date:3110041756 01.02.2010	Defer Date: 30.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 45/81 held on 09.02.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 30.03.2010.			

PART –AR –FRESH

Case No.AR -62	M/s. Starlite Industries (I) Ltd.Tuticorin
Meeting No.45/81	F.No.01/81/50/331/AM07/DES-II
Dated 09-02-2010	Advance License No 0310392436 dt.01-08-2006
	RLA F.No. 03/95/040/0423/AM07

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 45/81 held on 09.02.2010. NC decided to defer the case for the next meeting. The case stands deferred and to be relisted on 16.02.2010.

Case No.AR -63	M/s. Starlite Industries (I) Ltd.Tuticorin
Meeting No.45/81	F.No.01/81/50/531/AM07/DES-II
Dated 09-02-2010	Advance License No 0310403064 dt.09-10-2006
	RLA F.No. 03/95/040/0778/AM07

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 45/81 held on 09.02.2010. NC decided to defer the case for the next meeting. The case stands deferred and to be relisted on 16.02.2010.

Case No.AR -64	M/s. Starlite Industries (I) Ltd.Tuticorin
Meeting No.45/81	F.No.01/81/50/730/AM07/DES-II
Dated 09-02-2010	Advance License No 0310412682 dt.19-12-2006
	RLA F.No. 03/95/040/1105/AM07

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 45/81 held on 09.02.2010. NC decided to defer the case for the next meeting. The case stands deferred and to be relisted on 16.02.2010.

Case No.AR -65	M/s. Starlite Industries (I) Ltd.Tuticorin
Meeting No.45/81	F.No.01/81/50/728/AM07/DES-II
Dated 09-02-2010	Advance License No 0310392437 dt.18-12-2006
	RLA F.No. 03/95/040/1104/AM07

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 45/81 held on 09.02.2010. NC decided to defer the case for the next meeting. The case stands deferred and to be relisted on 16.02.2010.

Case No.AR -66	M/s. Starlite Industries (I) Ltd.Tuticorin
Meeting No.45/81	F.No.01/81/50/238/AM07/DES-II
Dated 09-02-2010	Advance License No 0310387683 dt.30-06-2006
	RLA F.No. 03/95/040/0323/AM07

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 45/81 held on 09.02.2010. NC decided to defer the case for the next meeting. The case stands deferred and to be relisted on 16.02.2010.

Case No.AR -67	M/s. Starlite Industries (I) Ltd.Tuticorin
Meeting No.45/81	F.No.01/81/50/333/AM07/DES-II
Dated 09-02-2010	Advance License No 0310392529 dt.02-08-2006
	RLA F.No. 03/95/040/0466/AM07

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 45/81 held on 09.02.2010. NC decided to defer the case for the next meeting. The case stands deferred and to be relisted on 16.02.2010.

Case No.AR -68	M/s. Sona Okegawa Precision Foreigns Ltd.,New Delhi
Meeting No.45/81	F.No.01/81/50/074/AM04 /DES-II
Dated 09-02-2010	Advance License No 0510080047 dt.05-2-2003
	RLA F.No. 03/88/040/0675/AM03

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 45/81 held on 09.02.2010. NC decided that firm's representation may be forwarded to DHI for comments. The case stands deferred and to be relisted on 30.03.2010.

Case No.AR -69	M/s.Omega Products Pvt.Ltd.Mumbai
Meeting No.45/81	F.No.01/81/50/448/AM08 /DES-II
Dated 09-02-2010	Advance License No 0310450840 dt.20-11-2007
	RLA F.No. 03/95/040/0838/AM07

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 45/81 held on 09.02.2010. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 30.03.2010.

Case No.AR -70	M/s.PME Transformers (India) Ltd.Noida
Meeting No.45/81	F.No.01/81/50/090/AM09/DES-II
Dated 09-02-2010	Advance License No 0510216261 dt.12-002-2008
	RLA F.No.05/24//040/0850/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 45/81 held on 09.02.2010. NC decided that o/o DGFT may bring up the relevant PIC decision in the matter. The case stands deferred and to be relisted on 30.03.2010.

Case No.AR -71	M/s.Laxmi Electronics Moulds & Precision Engineering Pvt.Ltd.Bangalore
Meeting No.45/81	F.No.01/81/50/977/AM07/DES-II
Dated 09-02-2010	Advance License No 0710048699 dt.29-11-2006
	RLA F.No.07/24/040/535/AM07

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 45/81 held on 09.02.2010. Since, the representative of DIPP was not present, it was decided to defer the case. The case stands deferred and to be relisted on 30.03.2010.

Case No.AR -72	M/s. ABB Ltd.Bangalore
Meeting No.45/81	F.No.01/81/50/303/AM09 /DES-II
Dated 09-02-2010	Advance License No 0710058730 dt.25-07-2007
	RLA F.No.07/24/040/134/AM09

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 45/81 held on 09.02.2010. The Committee noted that a copy of the application was forwarded to DHI for examination and comments. The case stands deferred and to be relisted on 30.03.2010.

Case No.AR -73	M/s.Crompton Greaves Ltd.Mumbai
Meeting No.45/81	F.No.01/81/50/00719/AM02/DES-II
Dated 09-02-2010	Advance License No 0310127024 dt.28-02-2002
	RLA F.No.03/24/042/0134/AM02

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 45/81 held on 09.02.2010. The committee decided that the file may be referred to DHI for examination and comments of DHI. The case stands deferred and to be relisted on 30.03.2010.

Case No.AR -74	M/s. Copper Strips (P) Ltd.Bhopal
Meeting No.45/81	F.No.01/81/50/700/AM09/DES-II
Dated 09-02-2010	Advance License No 1110019485 dt.28-01-2009
	RLA F.No.11/24/40/071/AM09

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 45/81 held on 09.02.2010. Since, the representative of DIPP was not present, it was decided to defer the case. The case stands deferred and to be relisted on 30.03.2010.

Case No.AR -75	M/s. Copper Strips (P) Ltd.Bhopal
Meeting No.45/81	F.No.01/81/50/719/AM09/DES-II
Dated 09-02-2010	Advance License No1110019528 dt.3.2.2009
	RLA F.No. 11/24/40/074/AM09

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 45/81 held on 09.02.2010. Since, the representative of DIPP was not present, it was decided to defer the case. The case stands deferred and to be relisted on 30.03.2010.

Case No.AR -76	M/s. Indiana Gratings Pvt.Ltd.Mumbai
Meeting No.45/81	F.No.01/80/162/AM10/DES-I /DES-II
Dated 09-02-2010	Advance License No 0310177747 dt.10.01.2003
	RLA F.No. 03/24/41/00102/AM03

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 45/81 held on 09.02.2010. Since, the representative of DIPP was not present, it was decided to defer the case. The case stands deferred and to be relisted on 30.03.2010.

Case No.AR -77	M/s. KDDL Ltd.
Meeting No.45/81	F.No.01/81/50/0025/AM10/DES-II
Dated 09-02-2010	Advance License No 0710064481 dt.04-05-2009
	RLA F.No.07/24/40/0024/AM10

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 45/81 held on 09.02.2010. Since, the representative of DIPP was not present, it was decided to defer the case. The case stands deferred and to be relisted on 30.03.2010.

Case No.AR -78	M/s. Amod Sdtamping P.Ltd.
Meeting No.45/81	F.No.01/80/50/001118/AM08/DES-I/DES-II
Dated 09-02-2010	Advance License No 3410020756 dt.01-02-2008
	RLA F.No.34/24/40/00191/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 45/81 held on 09.02.2010. The Committee decided that a copy of the application of the firm may be forwarded to MOS for examination and comments. The case stands deferred and to be relisted on 30.03.2010.

Case No.AR -79	M/s. Apple International Engineering Works Pvt.Ltd.
Meeting No.45/81	F.No.01/81/162/0088/AM10/DES-II
Dated 09-02-2010	Advance License No
	RLA F.No.

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 45/81 held on 09.02.2010. Since, the representative of DIPP was not present, it was decided to defer the case. The case stands deferred and to be relisted on 30.03.2010.

Case No.AR -80	M/s. Maharashtra Seamless Ltd.New Delhi
Meeting No.45/81	F.No.01/80/50/00919/AM09/DES-I//DES-II

Dated 09-02-2010	Advance License No 0510218634 dt.28-03-2008
	RLA F.No. 05/24/40/878/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 45/81 held on 09.02.2010. Since, the representative of DIPP was not present, it was decided to defer the case. The case stands deferred and to be relisted on 30.03.2010.

PART –C-FRESH

Case No.C-20	M/s. Crompton Greaves Ltd.Mumbai
Meeting No.45/81	F.No.01/81/50/728/AM02/DES-II
Dated 09-02-2010	Advance License No 03103127457 dt.04-03-2002
	RLA F.No.03/24/40/01553/AM02

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 45/81 held on 09.02.2010. The committee decided that the file may be referred to DHI for examination and comments of DHI. The case stands deferred and to be relisted on 30.03.2010.

Case No.C-21	M/s. Amulya Export Ltd.
Meeting No.45/81	F.No.01/81/162/00465/AM10/DES-II
Dated 09-02-2010	Advance License No 0410097812 dt.07-08-2008

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 45/81 held on 09.02.2010. The committee observed that the case is under examination of MOS. The case stands deferred and to be relisted on 30.03.2010.

Case No.C-22	M/s. Mauria Udyog,Kolkata.
Meeting No.45/81	F.No.01/80/162/01132/AM10/DES-II
Dated 09-02-2010	Advance License No

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 45/81 held on 09.02.2010. Since, the representative of DIPP was not present, it was decided to defer the case. The case stands deferred and to be relisted on 30.03.2010.

Case No. C-23	M/s. Indo Schottle Parts Pvt. Ltd.
Meeting No.45/81	F.No.01/80/162/00576/AM10/DES-II
Dated 09-02-2010	
	RLA F.No.

Decision : The case regarding fixation of wastage norms in case 100 % EOU was considered by the Norms Committee - II in its M.No. 45/81 held on 09.02.2010. The committee decided to transfer case to NC-I as it pertains to them.

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Case No.C-24	M/s. Metal Closures Pvt. Ltd.
Meeting No.45/81	F.No.01/80/162/01152/AM10/DES-II
Dated 09-02-2010	

Decision : The case regarding fixation of SION for Printed and Plain Lug Cap was considered by the Norms Committee - II in its M.No. 45/81 held on 09.02.2010. Since, the representative of DIPP was not present, it was decided to defer the case. The case stands deferred and to be relisted on 30.03.2010.
